

prescribed to ensure proper utilisation of these funds; and

(d) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) No, Sir.

(b) to (d). Do not arise.

World Bank Aid to Uttar Pradesh

8424: SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the names of various projects of Uttar Pradesh which are pending with the World Bank for financial assistance and since when these projects are pending;

(b) whether Government have held talks with World Bank for getting approval of financial assistance for these projects; and

(c) if so, the time by which these projects are likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) to (c). A multi-State Technician Education Project, covering 8 States including Uttar Pradesh, has been negotiated with and approved by the Board of the World Bank on 1.5.1990 for an assistance of \$ 260.00 million. The project will be operative

on signing of the Agreement.

Also, a multi-State project, namely Integrated Horticulture Development Project for North-West Hill Region, in which Uttar Pradesh is also a participating State, is being pursued for World Bank assistance. The clearance of the project would depend upon the status of project preparation and processing.

[English]

Collections from Direct Taxes Etc.

8425. SHRI KALP NATH RAI: Will the Minister of FINANCE be pleased to state:

(a) the total collections from Direct Taxes like Excise and Customs duties, Income tax etc. during the last three years, year-wise;

(b) how much of the above was realised from Income tax during that period; and

(c) the percentage of tax realised from the salaried class to the total tax realized, year-wise during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) and (b). The total collections under principal heads of taxation for the last three years are as follows:

	1986-87 (Accounts)	1987-88 (Accounts)	(Rs. in crores) 1988-89 (Accounts)
Corporation Tax	3160	3433	4407
Income Tax	2879	3192	4237
Customs	11475	13702	15805

	1986-87 (Accounts)	1987-88 (Accounts)	(Rs. in crores) 1988-89 (Accounts)
Union Excise Duty	14470	16426	18841
	31984	36753	43290

(c)	Years	Tax Collected from salaried class (Rs. in crores)	Percentage (%)
	1986-87	467.59	1.46
	1987-88	658.22	1.79
	1988-89	762.62	1.76

Income Tax Raids

8426. SHRIMATI BASAVA RAJES-
WARI:
SHRI G.S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have decided to step up the Income-tax raids;

(b) the number of raids conducted during the month of January, 1990; and

(c) the amount of cash and the value of kinds seized?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIANIL SHASTRI): (a) Under Section 132 of the Income-tax Act, if the authority mentioned therein is satisfied, in consequence of information in his possession, that a search is necessary in any particular case, he may issue authorisation of search relating to that case. The Government has not issued any directions in

this regard.

(b) and (c). 112 searches were conducted in January, 1990. These searches resulted in seizure of cash of Rs.69.93 lakhs and other assets of estimated value of Rs. 703.63 lakhs.

Study by IDBI for Rehabilitation of Sick companies

8427. SHRIMATI BASAVA RAJES-
WARI:
SHRI G. S. BASAVARAJ:

Will the Minister of FINANCE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction had asked the Industrial Development Bank of India (IDBI) to prepare a fresh, comprehensive technoeconomic study for rehabilitating the sick companies;

(b) if so, whether any report has been prepared by the IDBI;